

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

.....

Review Application No. 83 of 1993

IN

Original Application No. 111 of 1992

Mohd. Sabir Applicant

Versus

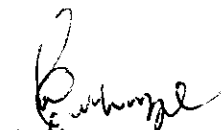
Union of India
& others Respondents

Hon'ble Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

This belated review application is directed against our judgement and order dated 15.10.1992. The copy of the judgement accordingly to the Union of India & others was delivered on 9.11.1992. The review application has been filed on 21.11.1993 and according to the applicant because of law and problem arising out of Ayodhya incident after 6th December 1992 and riots that followed as a result of which the staff could not attend the office and the review application could not be filed within time. The explanation being sufficient the application is being considered on merits. The case was disposed of after hearing, the counsel for the parties. The scope of review application is limited and same does not mean re-consideration of arguments on the same. Our judgement is based on Vir Pal Singh Chauhan's case and the observation and the direction given by the Supreme Court. Whether it will result in reversion of per person or not.

This is a matter for the respondents to consider in the light of our judgement. We allowed the original application since the applicant was entitled for a benefit on the basis of a particular judgement. Our judgement can not be said to be suffering from any way error. We have already made observations in this judgement as has already been made in the case of Vir Pal Singh Chauhan's case for Hon'ble Supreme Court. Accordingly this review application is rejected.


A.M.

Allahabad.

Dated:

(g.s.) 4/3/93



V.C.